

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No.83/RC/2021

Subject : Petition for down-gradation of trading licence under Regulation 15 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.

Date of Hearing : 25.6.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : Essar Electric Power Development Corporation Limited (EEPDCL)

Parties Present : Shri Alok Shanker, Advocate, EEPDCL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner, EEPDCL submitted that the present Petition has been filed seeking down-gradation of inter-State trading licence from Category II to Category IV. Learned counsel submitted that the Petitioner fulfils all the requirements of Category IV trading licensee and has already submitted all the requisite details in support thereof including the audited special balance sheet.

3. Learned counsel further submitted that the Petitioner has inadvertently filed the present Petition under the head of 'Regulatory Compliance (RC)' instead of 'Trading (TD)' head and that the Petitioner is in process of re-categorising its Petition under 'TD' head by depositing the differential court fees prescribed for petition under 'TD' head. He also requested that the Petitioner may be permitted to utilize the additional court fees submitted by one of its group companies towards adjustment of differential court fees in the present case.

4. After hearing the learned counsel for the Petitioner, the Commission directed the registry to convert the instant Petition under TD head subject to the Petitioner fulfilling the necessary requirements.

5. The Commission further directed the Petitioner to submit on affidavit, within a week, complete 'notes to account' of the special balance sheet submitted along with Petition and also statement specifically mentioning loan & advance and investment made in associates in reference to above audited special balance sheet.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)